

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR HARE KRISHNA MEDIA TECH PVT LIMITED OPERATING IN MEDIA AND PUBLISHING

AT

UNIT NO 1201, ASTON BUILDING, SUNDERVAN  
COMPLEX, LOKHANDWALA ROAD, ANDHERI (WEST) MUMBAI- 400053.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| SR. | RELEVANT PARTICULARS  |   |
|-----|---|---|
| 1.  | Name of the corporate debtor along with PAN & CIN/<br>LLP No.   | NAME: Hare Krishna Media<br>Tech Pvt Limited<br>PAN: AAGCR8716B<br>CIN:U74900MH2016PTC282557  |
| 2.  | Address of the registered office  | Unit No. 1201, Aston,<br>Sundervan Complex<br>Lokhandwala Road, Andheri<br>(West) , Mumbai, Maharashtra,<br>India - 400053.                                   |
| 3.  | URL of website  | No website  |
| 4.  | Details of place where majority of fixed assets are<br>located  | As per the Balance Sheet.<br>For more details contact on<br><a href="mailto:cirp.harekrishna@gmail.com">cirp.harekrishna@gmail.com</a>                        |
| 5.  | Installed capacity of main products/ services   | NA  |
| 6.  | Quantity and value of main products/ services sold in<br>last financial year  | NA  |
| 7.  | Number of employees/ workmen  | 0   |
| 8.  | Further details including last available financial<br>statements (with schedules) of two years, lists of<br>creditors are available at URL: | 31 <sup>st</sup> March, 2023<br><a href="https://ibbi.gov.in/en/claims/front-claim-details/20317">https://ibbi.gov.in/en/claims/front-claim-details/20317</a> |
| 9.  | Eligibility for resolution applicants under section<br>25(2)(h) of the Code is available at URL:  | For Detailed EOI and<br>eligibility criteria, please<br>contact on:<br><a href="mailto:cirp.harekrishna@gmail.com">cirp.harekrishna@gmail.com</a>             |
|     | Last date for receipt of expression of interest   | <b>02-04-2025</b>   |
| 10. | Date of issue of provisional list of prospective<br>resolution applicants   | <b>12-04-2025</b>   |
| 11. | Last date for submission of objections to provisional<br>list   | <b>17-04-2025</b>   |
| 12. | Date of issue of final list of prospective resolution<br>applicants   | <b>27-04-2025</b>   |
| 13. | Date of issue of information memorandum, evaluation<br>matrix and request for resolution plans to prospective<br>resolution applicants      | <b>02-05-2025</b>   |

|     |   |  |
|-----|---|--|
| 14. | Last date for submission of resolution plans      | <b>01-06-2025</b>  |
| 15. | Process email id to submit Expression of Interest | <a href="mailto:cirp.harekrishna@gmail.com">cirp.harekrishna@gmail.com</a> |



**CA BHARATI MANOJ DAGA**

Resolution Professional

For Hare Krishna Cable Services Private Limited

Reg. No.: IBBI/IPA-001/IP-P-01963/2020-2021/13070

AFA No.: AA1/13070/02/311225/107325

Valid till: 31st December 2025

Date: 18/03/2025

Place: Mumbai

QUICKLY.

**Govt to issue show cause notice to Air India**

**New Delhi:** Civil Aviation Minister Kinjarapu Rammohan Naidu on Monday informed the Rajya Sabha that the Ministry was looking into the complaint against Air India for not providing a pre-booked wheelchair to an 82-year-old woman passenger at Delhi airport, and a show cause notice will be issued to the airline. **PII**

**DIAL sues govt over flights from Hindon**



**New Delhi:** The Delhi International Airport Ltd is suing the government for allowing commercial flights from a nearby defence aerodrome at Hindon, legal papers showed in a case to be heard on Monday. The Delhi airport will become "unviable," after the government permitted commercial flights from the airbase, DIAL said in the March 10 lawsuit. **REUTERS**

**Dalmia Bharat starts 2.4 mtpa grinding unit**

**New Delhi:** Cement-maker Dalmia Bharat's 2.4 mtpa grinding unit at Lanka in Assam has commenced commercial production, the company said in a statement. The clinker unit at the facility is yet to be commissioned, and is currently in "advanced stages" of commissioning. The total cement manufacturing capacity of the group stands at 8 mt in the north-east, and 49 mtpa pan-India. **OUR BUREAU**

# More firms must participate in PM internship scheme: FM

**NATIONAL CAUSE.** Nobody is expecting industry to cut profits or suffer losses, she said

**KR Srivastava**  
New Delhi

Finance and Corporate Affairs Minister Nirmala Sitharaman on Monday urged industry to step up participation in the Prime Minister Internship Scheme (PMIS), emphasising that bringing more companies under its fold would serve a "national cause".

While acknowledging the enthusiasm shown so far, Sitharaman said there is a long way to go before achieving the goal of onboarding the top 500 companies in the scheme. She was speaking at the launch of a dedicated mobile app for PMIS in New Delhi, in the presence of Harsh Malhotra, Minister of State for Corporate Affairs and Ministry of Road Transport and Highways.

**WIN-WIN FOR ALL**  
"I appreciate industry's will-

Open a little window for young professionals, allowing them a glimpse into how firms operate

**NIRMALA SITHARAMAN**  
Finance & Corporate Affairs Minister



ingness to come forward and offer internship positions but for a country of our size, with the objective that the top 500 companies participate in PMIS, we still have some way to go," Sitharaman said. She invited companies beyond the 327 that have already joined the initiative, and highlighted the government's financial support to make it easier for firms to accommodate interns.

"This is a national cause. Nobody is expecting industry to cut profits or suffer losses. We need to give our

youth the confidence to enter these top 500 companies, provided they prepare themselves for the opportunity. If they don't equip themselves with the right skills, industry will not find them employable," she said.

She encouraged businesses to "open a little window" for young professionals, allowing them a glimpse into how companies operate. "This exposure is essential for them to understand industry expectations and prepare themselves accordingly," she added.

The PMIS pilot project, which entered its second round in January, has seen 327 companies posting more than 1.18 lakh internship opportunities (both fresh openings and unfilled positions carried over from the first round). So far in this round, 1.27 lakh candidates have applied for 2.4 lakh internships.

The application window is open till March 31, MCA Secretary Deepti Gaur Mukherjee told *businessline*. She said 49 companies (beyond top 500) have approached MCA for participating in the PMIS.

**MOBILE APP**

With the aim of making the scheme more accessible, Sitharaman launched a mobile app for PMIS.

The app will allow candidates to browse opportunities, submit applications and receive real-time updates on their applications.

# 33% of defence capital budget unutilised till Q3: House panel

**Dalip Singh**  
New Delhi

A Parliamentary Standing Committee on Defence has expressed dissatisfaction over the inability of the Army and other services to utilise 33.6 per cent of the capital budget till the third quarter of FY24-25.

"While noting that 66.4 per cent of the grants could be utilised till the completion of the third quarter of the financial year, the Committee would like to be apprised about the plans/schemes/channels/trajectory in place for utilising the remaining 33.6 per cent until the time this financial year draws to a close," stated BJP MP Radha Mohan Singh, who heads the Committee.

**'BE PRAGMATIC'**

The Committee, which acts as a parliamentary watchdog on government functioning, expressed the hope that the Defence Ministry would undertake a pragmatic approach while seeking further allocations at the RE stage



The committee flagged the imbalance in spending, with revenue expenditure outweighing capex **PII**

for making a realistic assessment of the allocations.

**LARGE IMBALANCE**

At the same time, the Committee was baffled by the persisting imbalance in spending over the years, with revenue expenditure outweighing capital expenditure.

For 2025-26, the revenue to capital ratio was 65:35. "In the considered view of the Committee, both revenue and capital expenditure

play significant roles in operational preparedness of our forces. Therefore, the Committee hopes that allocations under capital head need to be suitably matched to balance the ratio of revenue and capital outlay for the Services," the Committee said.

**EXPEDITE PROCESS**

The Committee also recommended that the Defence Ministry try to identify ways to accelerate procurement, an issue that has been flagged for long and is expected to be addressed by the government as it has declared 2025 as the year of reform.

The Committee is of the view that with high-level dynamism in the field of technology such a procedure without a fixed timeline can result in technology becoming obsolete and redundant, thereby having an adverse impact on the security of the country, it recommended.

To add to that, the dynamism of international geopolitics can also threaten the smooth acquisition due to several unpredictable factors, the panel stated.

# Railways ups exports; no hike in passenger fares since 2020: Ashwini Vaishnaw

**Our Bureau**  
New Delhi

India is exporting metro railway coaches to countries like Australia, Railways Minister Ashwini Vaishnaw said in the Rajya Sabha on Monday.

African nations like Mozambique and Senegal and neighbouring countries including Bangladesh, Sri Lanka and Myanmar are receiving rolling stocks.

As per a break up, India is exporting coaches to Mozambique, Bangladesh and Sri Lanka, and locomotives

to Mozambique, Senegal, Sri Lanka, Myanmar and Bangladesh. Additionally, bogie underframes are being exported to the UK, Saudi Arabia, France and Australia, while propulsion parts are being sent to France, Mexico, Germany, Spain, Romania and Italy, said Vaishnaw.

"We can all take pride in the fact that metro railway coaches are being exported to Australia now," the Minister said.

**AFFORDABLE TRAVEL**  
According to the Minister,

railways continues to provide travel at affordable fares. He said rail fares in Pakistan, Bangladesh and Sri Lanka are higher than those in India, and even so in western countries, where they are 10-20 times higher than what is charged here.

For a 350-km journey, general class fare in India is ₹121 versus ₹436 in Pakistan, ₹323 in Bangladesh and ₹413 in Sri Lanka.

The cost of train travel/km in India works out at ₹1.38 per passenger, of which passengers are charged just about half or 73 paise, indic-

We can all take pride in the fact that metro railway coaches are being exported to Australia now

**ASHWINI VAISHNAW**  
Railways Minister



ating that there is a subsidy of 47 per cent. Passengers received a subsidy of ₹60,000 crore in FY24 (provisional figures). "No fare hikes have happened since 2020," he said. Even in 2020, the in-

crease was minimal — only 1 paisa/km for general class, a slightly higher increase for the air-conditioned class, it was pointed out.

Vaishnaw said the Railways aim to achieve scope-1

net zero emissions by 2025 and scope-2 net zero emissions by 2030, thereby offsetting its carbon emissions. The Railways has a net zero target by 2030.

**SELF RELIANT**

India produced 1,400 locomotives and over 2,00,000 new wagons have been added to the fleet.

As part of the safety drive, all ICF coaches will be replaced with LHB coaches. "The implementation of long rails, electronic interlocking, fog safety devices and the 'kavach' safety sys-

tem is progressing rapidly," he said. The railways has an annual revenue of ₹2.78 lakh crore and expenditures amounting to ₹2.75 lakh crore. Its major expenses are being met through its own income, "which is a result of its strong performance".

"We are much better positioned in terms of finances. Staff cost is ₹1.16 lakh crore, pension bill is ₹66,000 crore, financing cost (for loans) is ₹25,000 crore and ₹32,000 crore is the energy consumption bill. All this is met through own resource generation," Vaishnaw said.

# TUs to meet today on opposing labour codes

**Our Bureau**  
New Delhi

Central trade unions and independent sectoral federations and associations have collectively decided to go on a day's strike if the government decides to implement what they called the 'pro-employer' labour codes without following the democratic process of consultations with their representatives.

The four labour codes — the Code on Wages, the Industrial Relations Code, the Code on Social Security, and the Occupational Safety, Health and Working Conditions Code — are meant to simplify and consolidate existing labour laws.

**NATIONAL CONVENTION**

The platform of the Central Trade Unions and independent Sectoral Federations/Associations is organising a National Convention of Workers in the national cap-



**OUTCRY.** A file photo of protesters burning a copy of the labour codes

ital on Tuesday to decide the course of action on this issue, they said in a statement to media.

**'NOT CONSULTED'**

Indian National Trade Union Congress (INTUC) president G Sanjeeva Reddy said after the finalisation of the labour codes, the Ministry of

Labour and Employment did not discuss them with the trade unions. "They have not been accepting our demands. That's why the meeting has been called on Tuesday to chalk out next course of action including the date for one-day strike to press our demand," he added.

"These Codes brought in

# Ministry of Labour and Employment did not discuss the labour codes with trade unions after its finalisation, alleges INTUC

the name of "Ease of doing Business" are anti-labour and pro-employers. Apart from this the Government has not responded till date to our seventeen-point charter of demands including the Labour Code issue," top representatives of trade unions like INTUC, All India Trade Union Congress (AITUC), Hind Majdoor Sabha (HMS), and Centre of Indian Trade Unions (CITU), said in the statement.

A declaration will also be adopted in the convention with details of future campaign programmes.

# Infibeam Avenues Ltd and IISc sign MoU for developing real-time deepfake detection systems

**Our Bureau**  
Ahmedabad

Infibeam Avenues Ltd on Monday announced signing of a Memorandum of Understanding (MoU) with the Indian Institute of Sciences (IISc), Bengaluru, for researching and developing advanced real-time deepfake detection systems designed to enhance digital security for government entities, corporations and organisations, effectively combating the rising threat of AI-generated deception.

Under the terms of the MoU, Infibeam Avenues' AI business unit, Phronetic.AI, and the IISc team will develop anti-deepfake technology specifically tailored for real-time video communication, stated an official release. The partnership will focus on selecting the most effective detection models

for various scenarios, ensuring that real-time deepfake detection operates efficiently and cost-effectively at scale.

**PIVOTAL STEP**

"Digital communications and a digital India will thrive only as long as there is trust. This partnership is a pivotal step in restoring trust in digital communications. Together, we will equip users with the necessary tools to differentiate between truth and fabrication in an increasingly complex digital landscape, thereby mitigating fraud risks and enhancing digital trust," stated Rajesh Kumar SA, CEO of Phronetic.AI.

Despite the availability of various deepfake detection tools in the market, only a limited number possess the capability for real-time operation. In a pioneering effort, Infibeam's Phronetic. AI

team has developed an advanced video AI agent that can detect deepfakes in real-time through a novel interventional technique.

This agent actively engages in live video conversations, alerting users when the other participant is identified as a deepfake. Infibeam has already filed a patent for its deepfake detection algorithm.

Recognising the increasing sophistication of deepfakes and the necessity for detection algorithms to evolve continuously to address this growing threat, the company has collaborated with Vision and AI Lab (VAL) of the IISc, where it aims to improve these algorithms further, ensuring robust defences against the challenges posed by increasingly realistic deepfake technology."

"Addressing this requires ongoing efforts from AI researchers to monitor emerging generative models and develop robust techniques to detect deepfakes effectively," stated Venkatesh Babu, Professor and Chair of the Department of Computational and Data Sciences (CDS) IISc.

**TO ADVERTISE PLEASE CONTACT**

Mumbai : 022 - 22021099

Pune : 9890069082

Ahmedabad : 9824024882

thehindu **businessline**.

# Ahead of summer, 1,744 MW of gas-based power goes onstream

**Rishi Ranjan Kala**  
New Delhi

In preparation for the upcoming summer electricity demand season, during April-June and August-October, over 1,744 MW of gas-based power capacity, largely with the state-run NTPC, have been operationalised.

The monitored natural gas-based power plant capacity as on January 31, 2025, is at 23,636 MW, Minister of State for Power Shripad Naik said in a written response to a query in the Rajya Sabha.

"Ministry of Power from time to time has brought out schemes for competitive procurement of power from gas-based power plants during high-demand periods of power supply. A total of two such schemes have already been implemented and under the latest scheme, operationalisation of gas-based capacity will commence from March 16 till October 15,"

All India demand and supply of electricity (million units)

|      | Energy requirement (MU) | Energy supplied (MU) | Energy not supplied (MU) | %   |
|------|-------------------------|----------------------|--------------------------|-----|
| 2022 | 4,04,605                | 4,00,448             | 4,158                    | 1.0 |
| 2023 | 4,07,780                | 4,06,862             | 919                      | 0.2 |
| 2024 | 4,52,399                | 4,51,811             | 588                      | 0.1 |

Source: Power Ministry, Central Electricity Authority

the Minister added. During April-May 2023, the Ministry operationalised 1,010 MW of gas-based power capacity. Similarly, around 860 MW capacity was operationalised during March-June 2024.

The Ministry expects peak power demand (day) to hit 270 GW in the current season, compared to 250 GW recorded during May last year.

**COAL STOCKS**

Presently, coal stock position of thermal power plants (TPPs) is at a five-year high. As on March 9, 2025, pan-India stocks at TPPs was at 55.9 million tonnes (mt), sufficient to run these plants at

85 per cent PLF for about 19 days. All captive coal blocks have been advised to maximise production to supplement the supply from domestic companies.

Moreover, imported coal-based (ICB) plants have been issued a statutory direction to stock coal and generate power during high-demand periods.

**PREP FOR SUMMER**

The Ministry has issued directions to ICB plants under Section 11 of the Electricity Act, 2003, to operate and generate power to their full capacity till April 2025, which will be extended till June 2025.

# 28 hotels in Ahmedabad & Gandhinagar permitted to sell liquor: Gujarat govt

**Avinash Nair**  
Ahmedabad

In the last two years, the Gujarat government issued liquor licences to 28 hotels in Ahmedabad and Gandhinagar districts, the State legislature was informed, Monday.

Of the 28 licensed hotels, 20 are in Ahmedabad city, while four are in the State capital Gandhinagar, the government stated in a written reply to a question asked by Congress MLA Imran Khedawala during the Question Hour.

**OTHER HOTELS**

The other hotels that received similar permissions, two are located in Ahmedabad district, while two others are part of Gandhinagar district.

The names of the hotels were not part of the reply given by the State govern-



**BIG GAIN.** Between February 2024 to January 2025, the State earned ₹19.53 crore on revenue from liquor sales

ment which in 2023 allowed employees and authorised visitors of Gift City — which is part of Gandhinagar district — to consume liquor in designated "wine and dine" areas within licensed hotels, restaurants and clubs. Gujarat being a dry State prohibits unauthorised consumption of alcohol.

There has been a 35 per cent increase in revenues for the State from the tax imposed on liquor sales from such outlets in the last two years, the reply further stated.

Between February 2023 to January 2024, the State earned ₹14.45 crore on revenue from liquor sales. The earnings rose to ₹19.53 crore between February 2024 to January 2025, the reply added.

According to Gujarat's Prohibition and Excise Department, alcohol can only be purchased from authorised vendors which includes 77 places and hotels — listed on the government website — in the State. These hotels sell both domestic and foreign brands.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HARE KRISHNA MEDIA TECH PVT LIMITED OPERATING IN MEDIA AND PUBLISHING AT UNIT NO 1201, ASTON BUILDING, SUNDERVAN COMPLEX, LOKHANDWALA ROAD, ANDHERI (WEST) MUMBAI- 400053. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

| RELEVANT PARTICULARS   |  |
|--|--|
| 1. Name of the corporate debtor along with PAN & CIN/LLP No.   | NAME: Hare Krishna Media Tech Pvt Limited<br>PAN: AAGCR8716B<br>CIN:U74900MH2016PTC282557                      |
| 2. Address of the registered office  | Unit No. 1201, Aston, Sundervan Complex Lokhandwala Road, Andheri (West), Mumbai, Maharashtra, India - 400053. |
| 3. URL of website  | No website   |
| 4. Details of place where majority of fixed assets are located   | As per the Balance Sheet. For more details contact on cirp.harekrishna@gmail.com                               |
| 5. Installed capacity of main products/ services   | NA   |
| 6. Quantity and value of main products/ services sold in last financial year   | NA   |
| 7. Number of employees/ workmen  | 0  |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | 31st March, 2023<br>https://bbi.gov.in/en/claims/front-claim-details/20317                                     |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:   | For Detailed EOI and eligibility criteria, please contact on: cirp.harekrishna@gmail.com                       |
| 10. Last date for receipt of expression of interest  | 02-04-2025   |
| 11. Date of issue of provisional list of prospective resolution applicants   | 12-04-2025   |
| 12. Last date for submission of objections to provisional list   | 17-04-2025   |
| 13. Date of issue of final list of prospective resolution applicants   | 27-04-2025   |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants     | 02-05-2025   |
| 15. Last date for submission of resolution plans   | 01-06-2025   |
| 16. Process email id to submit Expression of Interest  | cirp.harekrishna@gmail.com   |

Date: 18/03/2025  
Place: Mumbai

SD/-  
CA BHARATI MANOJ DAGA  
Resolution Professional  
For Hare Krishna Cable Services Private Limited  
Reg. No.: IBB/I/PA-001/IP-P-01963/2020-2021/13070  
AFSA No.: AA/13070/02/311225/107325  
Valid till: 31st December 2025

